

FORM A

(See Sub-Rule (1) of Rule 9)

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KANOOVI FOODS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KANOOVI FOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31/01/2012
3.	Authority under which corporate debtor is incorporated / registered.	ROC - Ahmedabad
4.	Corporate Identity No. of Corporate Debtor.	U15400GJ2012PTC068810
5.	Address of the registered office and principal office (if any) of corporate debtor.	PLOT NO 466/1, SECTOR-1 GANDHINAGAR GJ 382007 IN
6.	Insolvency commencement date in respect of corporate debtor.	8 th August 2019
7.	Estimated date of closure of insolvency resolution process.	04 th February 2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional.	Mr. Kedarram Ramratan Laddha IBBI/IPA-001/IP-P00586/2017-18/11115 Membership No.: IP/P-00586 Phone No- 9737533000
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board.	Address: 501 Shajanand Shopping Centres, Shahibaug, Ahmadabad, Gujarat, 380004 E-Mail: ip@kpsjca.com/kladdha@kpsjca.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional.	Address: B-1002 - Mondeal Square, Nr. Prahladnagar Garden, SG Highway, Ahmedabad - 380 015 Email ID: ip@kpsjca.com
11.	Last date for submission of claims	22 nd August, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink for relevant forms: https://ibbi.gov.in/downloadform.html (b) Details of Authorised representative: Not Applicable



Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process against *Kanoovi Foods Private Limited* on 8th August 2019 vide order no. CP (IB) No. 377/9/NCLT/AHM/2018.

The creditors of *Kanoovi Foods Private Limited*, are hereby called upon to submit their claims with proof on or before 22nd August 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B: Claim by operational creditors except workmen and employees

Form C: Claim by financial creditors

Form CA: Claim by financial creditors in a class

Form D: Claim by workmen or an employees

Form E: Claim submitted by an authorised representative of workmen or employees

Form F: Claim by creditors (other than financial creditors and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14th August 2019

Place: Ahmedabad



Kedarram Ramratan Laddha
Interim Resolution Professional



FORM A- PUBLIC ANNOUNCEMENT	
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]	
FOR THE ATTENTION OF THE CREDITORS OF KARUTURI GLOBAL LIMITED	
RELEVANT PARTICULARS	
1	Name of corporate debtor KANOVI FOODS PRIVATE LIMITED
2	Date of incorporation of corporate debtor 31/01/2012
3	Authority under which corporate debtor is incorporated / registered. ROC – Ahmedabad
4	Corporate Identity No. of Corporate Debtor. U15400GJ2012PTC068810
5	Address of the registered office and principal office (if any) of corporate debtor. PLOT NO 466/1, SECTOR-1 GANDHINAGAR GJ 382007 IN
6	Insolvency commencement date in respect of corporate debtor. 8th August 2019
7	Estimated date of closure of insolvency resolution process. 04th February 2020
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional. Mr. Kedarram Ramratan Laddha IBBI/IPA-001/IP-P00586/2017-18/11115 Membership No.: IP/P-00586 Phone No- 9737533000
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board. Address: 501 Shajanand Shopping Centres, Shahibaug, Ahmadabad, Gujarat, 380004 E-Mail: ip@kpsjca.com/kdaddha@kpsjca.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional. Address: B-1002 – Mondeal Square, Nr. Prahladnagar Garden, SG Highway, Ahmedabad – 380 015 Email ID: ip@kpsjca.com
11	Last date for submission of claims 22nd August, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Weblink for relevant forms: https://ibbi.gov.in/downloadform.html (b) Details of Authorised representative: Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process against Kanoovi Foods Private Limited on 8th August 2019 vide order no. CP (IB) No. 377/9/AHM/2018.</p> <p>The creditors of Kanoovi Foods Private Limited, are hereby called upon to submit their claims with proof on or before 22nd August 2019 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.</p> <p>The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.</p> <p>The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:</p> <p>Form B: Claim by operational creditors except workmen and employees Form C: Claim by financial creditors Form CA: Claim by financial creditors in a class Form D: Claim by workmen or an employees Form E: Claim submitted by an authorised representative of workmen or employees Form F: Claim by creditors (other than financial creditors and operational creditors)</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Date: 14th August 2019 Place: Ahmedabad</p> <p style="text-align: right;">Kedarram Ramratan Laddha Interim Resolution Professional</p>	

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